

IN THE COURT OF MS. SHALINDER KAUR, PRINCIPAL JUDGE,  
FAMILY COURTS, NORTH-EAST, KARKARDOOMA, DELHI

NOTICE

DATED : 05.08.2020

In compliance of the Office Order no. 26/DHC/2020 Dated 30.07.2020 of Hon'ble High Court of Delhi and office order no. 4932-4988/Cir./Admn./FC/DWK/2020 Dated 31.07.2020 all the Advocates and litigants are hereby informed that all the cases listed everyday as per the cause list of the court of the undersigned shall be taken as per time slot given below:-

S.NO.	PURPOSE OF CASE	TIME SLOT
1	MISCELLANEOUS	10.00 A.M. TO 11.00 A.M.
2	FRAMING OF ISSUES	11.00 A.M. TO 11.30 A.M.
3	ARGUMENTS	11.30 A.M. TO 12.30 P.M.
4	PETITIONER/RESPONDENT EVIDENCE (Examination in chief by way of affidavit)/EXPARTE EVIDENCE	12.30 P.M. TO 01.30 P.M.
5	ORDERS/JUDGMENTS	02.00 P.M. TO 03.00 P.M.

*Shalinder*  
(SHALINDER KAUR)  
PRINCIPAL JUDGE, FAMILY COURTS,  
NORTH-EAST, KARKARDOOMA, DELHI

Copy forwarded for information and necessary action to :

1. Principal Judge (HQ), Family Courts, Dwarka, New Delhi.
2. Ld. Distt & Sessions Judge, North East, Karkardooma, Delhi.
3. Incharge – Computer Branch, to be uploaded on the website of North East District and Delhi Family Court, Delhi and HQ, Dwarka, Delhi.
4. Reader to the court of undersigned.
5. President, Shahdara Bar Association, Karkardooma Courts, Delhi